

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 607
IB-2115(ND)/2019**

**IN THE MATTER OF:
M/s. DMI Finance Pvt. Ltd.**

...PETITIONER

Vs.

M/s. Abloom Infotech Pvt. Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 22.11.2022
(Virtual Hearing)**

Coram:

**SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Applicant

:Adv Vipul Ganda, Adv Sumit Chandar, Adv Guresha Bhamra, Adv Abhipsa Mohanty and Adv Priyanka Jindal in I.A No-5893/2021. Mr. Sanjoy Ghose, Sr. Adv., Dr. Farrukh Khan & Ms. Akanksha Singh, Advocates in I.A No. 2435/ 2021 & IA No. 5557/2021- for the applicant and I.A No. 5893/ 2021 for the respondent.

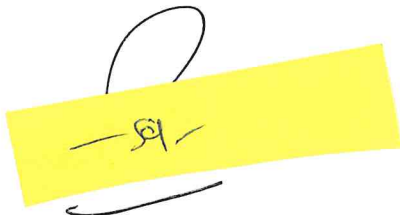
For the Respondent/Corporate Debtor

:Adv. Vipul Ganda, Adv. Sumit Chandar , Adv. Guresha Bhamra, Adv. Abhipsa Mohanty, Adv. Priyanka Jindal for Respondent No.2 in I.A No-421/2022 & IA/5557/2021, Adv. Manish Paliwal, Adv. Megha Yadav in IA/5876/2021 for R-2, 4 & 6. Adv Rohan Goel for respondent 1 and 5 in IA/5876/2021

For the RP

:Adv. Mohit Jolly with Ms. Veenu Drall

(Anjula)





For the Noida Authority

:Mr. Rachit Mittal , Mr. Parish Mishra and Ms. Pooja Kapur, advocates

For the Impleaders

:Adv Vipul Ganda, Adv Sumit Chandar, Adv Guresha Bhamra, Adv Abhipsa Mohanty and Adv Priyanka Jindal in I.A No-2435/2021.

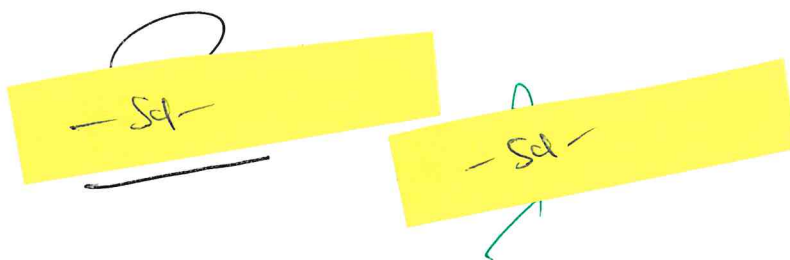
For the Resolution Applicant

:Mr P Nagesh Senior Advocate, Karan Bharioke and Madhur Dhingra Advocate.

ORDER

IA/421/2022

This is an application under Section 60(5) of IB Code, 2016 raising objections against the acceptance of the resolution plan by the Committee of Creditors of the Corporate Debtor along with the supporting affidavit. Advocate for the Applicant has appeared before us and submitted that yesterday (i.e. on 21.11.2022) he received telephonic instructions from his client (Enticement Infrastructure Pvt. Ltd) to withdraw the present application. The counsel has prayed for grant of leave of the Tribunal to withdraw the present application. Having heard the submissions made by the counsel this Tribunal permits the withdrawal of the application. Therefore, the present application stands **dismissed as withdrawn** without cost. It is made clear that no further application from the Applicant will be entertained in this matter.



IA/2435/2021, IA/5557/2021 and IA/5893/2021

Counsels for both the parties in these applications have prayed for grant of time to take necessary instructions from their clients in the matter. At the request of counsels, these IAs are now posted after 10 days. List these IAs on **09.12.2022**.

IA/5876/2021

We have heard the submissions made by the counsel for the Applicant. Replies of Respondent No. 1 and 5 has appeared on the e-portal of the Tribunal. No other replies are available on the e-portal of the Tribunal. Therefore counsels are directed to approach the Registry and attend to objections if any and get the reply listed on the e-portal of the Tribunal earliest. The Respondent No. 3 is a Company (9X Developer Limited) which is under CIRP. Therefore, let notice be served on the Resolution Professional of Respondent No. 3 to enable him to represent the interest of Respondent No. 3 in the matter. List this IA on **09.12.2022**.

IA/5940/2021

Let this IA be posted on **09.12.2022** for physical hearing as requested by the counsels for both the parties.



(Rahul Bhatnagar)
Member (T)



(P.S.N Prasad)
Member (J)